

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No. HC.VII-51/2011/6405/A

From :- Smti Jayashree Bora,
Jt. Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Madhurjya Narayan,
Principal Judge,
Family Court-I, Kamrup,
Guwahati.

Dated Guwahati the 3rd August, 2024.

Sub: **Casual leave.**

Ref:- Your letter No. FCG.221/24, dtd. 24.07.2024.

Sir,

With reference to the above, I am directed to inform you that you have been granted **casual leave on 29.07.2024, along with station leave permission, from the morning of 27.07.2024 till the morning of 30.07.2024.** The Counsellor, Family Court-I, Kamrup, Guwahati, and in his absence, the Principal Judge, Family Court-II, Kamrup (M) will remain in charge of your Court and Office during your absence.

Yours faithfully,

Sd/-
JT. REGISTRAR (VIGILANCE)

Memo No.HC.VII-51/2011/6406-6407/A, dated 3.8.2024

Copy forwarded for information to:

1. The Principal Judge, Family Court-II, Kamrup (M), Guwahati.
- ✓ 2. The Project Manager, Gauhati High Court.

Sd/-
JT. REGISTRAR (VIGILANCE)